



2026:AHC:20531

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 337 of 2026

Radheshyam Singh

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshama Singh, Yashwant Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"(i) Issue a writ, order or direction in the nature of Mandamus commanding to the Consolidation Officer Phoolpur Azamgarh to decide the restoration application having Case No./Restoration Application No./303, (Amit Kumar Vs. Arvind) dated 03.09.2025 with regard to Village and Post Gahaji, Pargana Kaudia, Tehsil Burhanpur, District Azamgarh, within some specific time bound period."

3. It has been submitted that aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is

no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 29, 2026
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